

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 113/TT/2016

Date: 13.6.2017

To

The Assistant General Manager (Commercial),
Power Grid Corporation of India Ltd.,
Saudamini, Plot No. 2,
Sector-2, Gurgaon-122001.

Sub. : Information pertaining to accelerated depreciation of SCADA/EMS matching with the commissioning of new SCADA systems-Reg.

Ref. : PGCIL Letter No. CCL-Petition No. 113/TT/2016 dated 25.5.2017

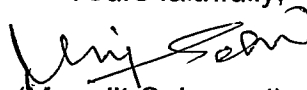
Sir,

With reference to the above, I am directed to intimate that your request for extension of time up to 31st July, 2017 for filing fresh petitions incorporating the information pertaining to "accelerated depreciation" of existing SCADA/EMS matching with the commissioning of new SCADA system in case of NRULDC, SRULDC and WRULDC, i.e. in Petition Nos. 19/TT/2015, 545/TT/2014 and 11/TT/2015 respectively has been accepted.

2. It has been stated in your letter that the realised residual amount has been factored in respect of the assets covered under the Petition Nos. 113/TT/2016, 144/TT/2016 and 232/TT/2016. This do not meet the requirement of the directions made in order dated 2.3.2017 in Petition No. 188/MP/2014. You are requested to submit the details of the realised residual amount of replaced SCADA/EMS in respect of the assets covered under Petition Nos. 39/TT/2015, 17/TT/2015, 113/TT/2016, 144/TT/2016 and 232/TT/2016 by 31.7.2017.

3. Further, if no information is received by the said date, the matters will be decided on the information already on record.

Yours faithfully,


(Monojit Sehrawat)
Assistant Chief (Legal)